

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4133
ANSWERED ON:17.12.2014
COLLECTION OF REVENUE BY DDA
Giri Shri Maheish

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Delhi Development Authority (DDA) collects damages on various properties in settlement colonies;
- (b) if so, the details of revenue being raised through the same;
- (c) the ratio of default in comparison to the total amount of damages which have accrued during the last three years and the current year;
- (d) whether the Government proposes to withdraw the system of damages and damages slip;
- (e) if so, the details thereof along with time-frame in this regard; and
- (f) if not, the reasons therefor?

Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU)

(a): Yes, Madam.

(b) and (c): The details regarding damages raised, recovery made and outstanding damages during the last three years and the current year are as follows:

(Amount in Rs. Cror)

Period	Damages raised	Recovery made	Outstanding
2011-12	0.65	0.41	0.24
2012-13	2.01	0.44	1.57
2013-14	5.20	1.48	3.72
2014-15	1.96	0.55	1.41

(till 30.11.2014)

(d): No, Madam.

(e): Does not arise.

(f): Damages are assessed for unauthorized occupation and use of Delhi Development Authority's land.